

REVISED COMMENTS OF GOVERNMENT ON
RECOMMENDATIONS OF RAILWAY ACCIDENTS
COMMITTEE

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I beg to lay on the Table a copy of the brochure containing revised comments of the Government on certain recommendations of the Railway Accidents Committee—1962 (Parts I and II) which were either under examination or position in respect of which has changed necessitating revision of the earlier comments. [*Placed in library. See No. LT-2199/68*]

CORRIGENDUM UNDER EXPORT (QUALITY
CONTROL AND INSPECTION) ACT, ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
MOHD. SHAFI QURESHI): On behalf
of Shri Dinesh Singh, I beg to lay on the
Table—

- (1) A copy of Notification No. S.O. 3388 published in Gazette of India dated the 18th September, 1968 containing corrigendum to S.O. 3412 dated the 20th September, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [*Placed in Library. See No. LT-2200/68*].
- (2) A copy of Government Resolution No. 26(2) Tar/67 dated the 28th September, 1968 (Hindi and English versions) regarding recommendations of the Report of the Tariff Commission Review Committee. [*Placed in Library. See No. LT-2201/68*].
- (3) A copy each of the following Papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1968) of the Tariff Commission on the continuance of protection to the Automobile Industry.
 - (ii) Government Resolution No. 8(1)-Tar/68 dated the 9th November, 1968, (Hindi and English versions).
 - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be

laid on the Table within the period prescribed in the said section.

[*Placed in Library. See No. LT-2202/68*]

TRACTORS (PRICE CONTROL) AMENDMENT
ORDER

SHRI BHANU PRAKASH SINGH:
On behalf of Shri K. V. Raghunatha Reddy, I beg to lay on the Table a copy of the Tractors (Price Control) Amendment Order, 1968 (Hindi and English versions) published in Notification No. S.O. 3620 in Gazette of India dated the 14th October, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [*Placed in Library. See No. LT-2203/68*].

NOTIFICATION UNDER COAL MINES (CONSER-
VATION AND SAFETY) ACT

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL, MINES AND
METALS (SHRI P. C. SETHI): I beg to lay
on the Table a copy of Notification No.
S.O. 3616 published in Gazette of India
dated the 10th October, 1968, under sub-
section (3) of section 8 of the Coal Mines
(Conservation and Safety) Act, 1952.
[*Placed in Library. See No. LT-2204/68*].

12.55 HRS.

STATEMENT *RE* DETENTION OF
SARVASHRI MADHU LIMAYE AND
ARJUN SINGH BHADORIA

THE MINISTER OF HOME AFFAIRS
(SHRI Y. B. CHAVAN): Mr. Speaker,
sir, the State Government of Uttar Pradesh
have reported that Shri Arjun Singh
Bhadoria was arrested on September 12,
1968 in connection with the incidents arising
out of the demonstration in front of the
Bakewar Police Station in District Etawah.
A case under sections 147, 148, 149, 307, 437,
326, 332 IPC was registered and he was
remanded to judicial custody. He moved
an application for bail in the Court of
Additional District Magistrate (Judicial),
Etawah, which was rejected. A revision
petition was moved in the Court of Sessions
Judge which has already been rejected.
It is understood that Shri Bhadoria has
moved the High Court in connection with

[Shri Y. B. Chavan]

his bail application. No orders are reported to have been passed so far.

As regards Shri Madhu Limaya, according to information furnished by the State Government, he was arrested under the direction of a magistrate on duty on November 6, 1968 at Lekhisarai under Section 151 and 10/Cr. P.C. and Section 188 I.P.C. He was produced before the sub-divisional Magistrate, Nonghyr the same day, and on his refusal to furnish a bond, he was remanded to judicial custody. It is understood that Shri Limaya has filed a *habeas corpus* petition before the Supreme Court.

MR. SPEAKER: No more questions..

श्री रवि राय (पुरी): अध्यक्ष महोदय, हमने कल भी आप से विनती की थी कि इन दोनों सदस्यों को सदन में आने नहीं दिया जा रहा है। क्या सरकार अब भी इसी पर स्टिक है, वह उनके खिलाफ मकदमों को वापिस नहीं लेगी? यह सरकार की साजिश है, वह जान-बूझ कर उनको आने नहीं दे रही है क्योंकि दोनों राज्यों में मध्यावधि चुनाव होने जा रहे हैं। इसीलिए दोनों को गिरफ्तार करके जेल में बन्द कर दिया गया है। यह सदन चल रहा है इसलिए आपसे हमारी विनती है कि उनको सदन में लाया जाए। आप यह कर सकते हैं। श्री मधु लिमए ने चव्हाण साहब के खिलाफ विशेषाधिकार भंग का प्रस्ताव भी दिया है।

MR. SPEAKER: My information is this. From what I have got from Government, Mr. Madhu Limaye was offered bail but he did not accept it. About Shri Bhadoria, there is some court case pending in the court of law. I don't know whether I have the power to ask them to come here. It is a very serious matter. Let me see that. (Interruption)

श्री रवि राय : मधु लिमए जी ने केवल 144 भंग की थी।

MR. SPEAKER: I don't know.....

श्री एस० एम० जोशी (पूना): उनको हाउस में लाने का अधिकार तो आपका रहता ही है।

MR. SPEAKER: Not only Members of Parliament, but under the rules so many people are arrested outside. The rules are there. The rules apply to M. Ps. as well as to the citizens of the country. Whether it is MP or the citizen, the rules are the same. The law is the same. If anybody is held under the same law and if there is a trial pending, I don't know whether the Speaker can really do anything. It is a point about which I don't want to say anything just now. It is not an easy matter. I do not think it is easy for the Speaker to say that.

SHRI BAL RAJ MADHOK: (South Delhi): I agree with you that the law must have its own course. But my only submission is this. There are two hon. Members of this hon. House who are on trial. The crime is not such a heinous one or involving moral turpitude. So my submission is this. When the House is sitting some kind of a convention should be developed and in respect of such Members the case can be postponed and they can be tried later on and whenever the House is in session they can come and be present here. I think they should be present here. (Interruption).

MR. SPEAKER: Nothing more, Please.

12.58 HRS.

PERSONAL EXPLANATION BY MINISTER

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): The hon Member Shri Prakash Vir Shastri, in his speech on 12th November 1968 made a reference to my visit to Sheikh Abdullah. I feel I owe an explanation to the House.

I visited Srinagar mainly in connection with the work of the Official Language (Legislative) Commission, regarding arrangements for translation of Central Acts. I discussed the subject with the Chief Minister of Jammu and Kashmir and also had some talk about the administration of Wakfs in the State. The Chief Minister informed me that Sheikh Addullah is the Chairman of the Muslim Wakf Board in Jammu and Kashmir and as such, responsible for the management of the wakfs